[Mr. Speaker]

Anyway, two or three alternatives are there. I will just give my thought to it and announce it.

श्री मधु लिमये: वह तो आज हो आयेगा। बाकी यह ख्याल रिखयेगा कि हम लोगों का प्रस्ताव पहले आया है और मंत्री महोदय का बाद में आया है।

MR. SPEAKER: You can also come and help me; one of you can come and help me. there is nothing wrong in that.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): I just want to know whether there is any other Proclamation also to follow this.

## PAPERS LAID ON THE TABLE

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, AND GOVERNMENT RESOLUTION ON THE REPORT OF THE WAGE BOARD FOR NON-JOURNALISTS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Jaisukhlal Hathi, I beg to:

- (1) relay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, see No. LT-1202/67]
- (2) lay on the Table a copy of Government Resolution No. WB-17(7) /67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists. [Placed in Library, see No. LT-1618/67]

THIRTY-FIRST REPORT OF THE LAW COMMISSION ON INDIAN REGISTRATION ACT—EXTENSION TO DELHI

THE MINISTER OF LAW (SHRI P. GOVINDA MÉNON): I beg to lay on the Table a copy of the Thiry-first Report of the Law Commission on section 30-(2) of the Indian Registration Act, 1908-Extension to Delhi. [Placed in Library, see No. LT-1619/67.]

DECISIONS TAKEN ON FURTHER
RECOMMENDATIONS OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON
RADIO AND TELEVISION

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): On behalf of Shri K. K. Shah: I beg to lay on the Table a statement showing decisions taken on futher recommendations (including those which have been either partly accepted, assepted in a modified form or rejected) of the Committee on Broadcasting and Information Media on Radio and Television. [Placed in Library, see No. LT-1621/67].

## COPY OF INDIAN TELEGRAPH (SEVENTH: AMENDMENT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-/1621/67]

NOTIFICATIONS UNDER ESSENTIAL COM-MODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASABHIB SHINDE): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
  - (i) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 Gazette of India dated the 5th September, 1967.
  - (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.

- (iii) The Northern Inter-Zonal Rice (Movement Control) Amendment Order, 1967 published in Notification No. G.S.R. 1381 in Gazette of India dated the 8th September, 1967.
- (iv) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1382 in Gazette of India dated the 8th September, 1967.
- (v) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1383 in gazette of India dated the 8th September, 1967.
- (vi) G.S.R. 1509 published in Gazette of India dated the 30th. September, 1967, making certain amendment to the Madhya Pradesh Control of Distribution of Food-grains Order, 1967.
- (vii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1967, published in Notification No. G.S.R. 1538 in Gazettee of India dated the 6th October, 1967.
- (viii) The Rice (Southern Zone)

  Movement Control Amendment Order, 1967, published in Notification No. G.S.R. 1624 in Gazette of India dated the 28th October, 1967.
- (ix) G.S.R. 1657 published in Gazette of India dated the 4th November, 1967, rescinding the Fertiliser (Movement Control) Order, 1960.
- (x) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1666 in Gazette of India dated the 30th October, 1967.
- (xi) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 1676 in Gazette

- of India dated the 4th November, 1967
- (xii) The Madhya Pradesh Rice
  Procurement (Levy) Second
  Amendment Order, 1967,
  published in Notification No.
  G.S.R. 1677 in Gazette of
  India dated the 6th November,
  1967.
  - [Placed in Library, see No. LT-1622/67].
- (2) A copy each of the following Notifications under sub-section (1) section 12A of the Essential Commodities Act, 1955:-
  - (i) G.S.R. 1321 published in Gazette of India dated the 31st August, 1967, making certain amendments to Notification No. G.S.R 1842 dated the 24th December. 1964.
  - (ii) G.S.R 1479 published in Gazette of India dated the 28th September, 1967.
  - (iii) G.S.R. 1539 published in Gazette of India dated the 6th October, 1967, making, certain amendments to Notific cation No. G.S.R. 1842 dated the 24th December, 1964.
  - [Placed in Library, see No. LT-1623/67].
- (3) A copy of Notification No. G.S.R. 1656 published in Gazette of India dated the 4th November, 1967, issued under section 5 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-1623/ 67].
- (4) A copy of the Annual Report of the Food Corporation of India for the year 1965-66 along with the Audited Accounts, under subsection (2) of section 35 of the Food Corporations Act, 1964. [Placed in Library see No. LT-1623/67].
- DISPLACED PERSONS (COMPENSATION AND REHABILITATION) SECOND AMENDMENT RULES
- SHRI D. R. CHAVAN: I beg to lay on the Table a copy of the Displaced Persons